

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR S.G. SHAH

Petition(s) for Special Leave to Appeal (Civil) No(s).32095/2011

MUNESHWAR AND ORS

Petitioner(s)

VERSUS

STATE OF UP AND ORS
(With office report)

Respondent(s)

Date: 08/12/2011 This Petition was called on for hearing today.

For Petitioner(s)

Mr. Niraj Gupta,Adv.

For Respondent(s)

M/S Vidhi International,Adv.

UPON hearing counsel the Court made the following
O R D E R

There is specific order to issue notice on 18.11.2011. Therefore, say of the petitioner that State is to be deemed served, since State was appearing in the connected SLP(C) No.32093/2011, cannot be accepted.

Rest of the respondents are remaining present through caveat. Therefore, there is no issue for them but even thereafter when there is specific order by the Court to issue notice, Registry has to issue notice upon the remaining unserved respondent being State of U.P. for which process fee is not paid and therefore, the matter is listed before this Item No.77

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Court today. Petitioner has to either confirm service upon the respondent - State of U.P. through standing counsel or to take appropriate steps, as per their say.

Process fee and spare copies are to be paid/filed on or before 15.12.2011.

If process fee and spare copies are not paid/filed before 15.12.2011, list before the Hon'ble Judge in Chambers for non-prosecution.

If it is paid/filed, list before this court on
19.1.2012.

(S.G. SHAH)
REGISTRAR

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